

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II, MUMBAI

27. C.P. (IB)-1692/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **28.08.2018**

NAME OF THE PARTIES: Image Enterprises

**v/s.**

Hazel Mercantile Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Petitioner present and the Counsel for the Respondent has come forward to deliver a cheque drawn in favour of the Operational Creditor for an amount of Rs. 7 Lac. It is further submitted by the Counsel for the Respondent that out of 14.6 Lac of the principal amount which was claimed by the Operational Creditor undisputed portion of amount of Rs. 7.00 Lac and rest is disputed.

Counsel for the applicant is not ready to accept the cheque and wants to adjudicate the issue. The counsel for the respondent further seeks time to file reply. The fact remains that the Corporate Debtors had admitted an amount of Rs.7 Lac as undisputed debt due to Operational Creditor. Time granted for filing reply. List this matter on 12.09.2018.

SD/-  
V. NALLASENAPATHY  
Member (Technical)

SD/-  
BHASKARA PANTULA MOHAN  
Member (Judicial)